

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of  
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref: OM.No: PDD-Legal/143/2021-01-PDD dated: 02-11-2021

**GOVERNMENT ORDER NO:-5138 JK (LD ) of 2021**

**DATED:- 02 - 11 - 2021**

Sanction is hereby accorded to the appointment of Sh. Romesh Raina, Executive Engineer, ED-III, Jammu of Power Development Department as OIC in case titled Suram singh and anr V/s State of J&K and ors bearing OWP No. 552/2016 as Officer In charge (OIC) Litigation for the cases indicated against each pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

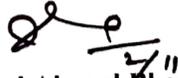
**Sd/-**  
**(Achal Sethi)**  
Secretary to Government

No:-JK(L )CODI/ 2021/03

Dated:- 02- 11 - 2021

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government Power Development Department.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
**(Khursheed Ahmad Bhat)**  
Additional Secretary to Government